

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Comp. App. (AT) (Insolvency) No. 778 of 2020

IN THE MATTER OF:

M/s. VRG Healthcare Pvt. Ltd.

...Appellant

Versus

M/s. VRG Infrastructure Pvt. Ltd.

...Respondent

**Present: For Appellant : Mr. Jayant Mehta, Senior Advocate with
Mr. Shreeyash U. Lalit and Mr. Surya Kapoor,
Advocates**

O R D E R
(Through Virtual Mode)

15.09.2020 The issue raised in this appeal is that the money advanced by the Appellant was in the nature of a commercial borrowing thereby making it disbursement against time value of money and within the purview of 'financial debt'.

Issue notice upon Respondent. Appellant to provide mobile Nos./e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal 'for Admission (After Notice)' on **14th October, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Jarat Kumar Jain]
Member (Judicial)

[V.P. Singh]
Member (Technical)

/ns/gc/